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No. 1278

MINISTRY OF RURAL DEVELOPMENT

NOTIFICATION

New Delhi, the 11th September, 2008

S.O. 2188(E).—In exercise of the powers conferred by sub-section (1) of section 29 of the National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and expedient so to do, hereby makes the following further amendments in Schedule II to the said Act, namely:

2. In the said Schedule, after paragraph 34, the following paragraph shall be added, namely:

“35 (1) Notwithstanding anything contained in paragraphs 1, 3, 9 and 14 of Schedule II of National Rural
Employment Guarantee Act, 2005, in the event of national 
calamities in the nature of flood, cyclone, tsunami and 
earthquake resulting into mass dislocation of rural 
population the adult members of rural households of the 
areas so affected may—

(i) seek for registration and get job card issued 
by Gram Panchayat or Programme Officer of 
the area of temporary relocation;

(ii) submit written or oral applications for work to 
the Programme Officer or the Gram Panchayat 
of the area of temporary relocation; and

(iii) apply for re-registration and re-issuance of job 
card in the event of loss or destruction.

(2) In the event of restoration of normalcy, the job 
card so issued shall be re-endorsed at original place of 
habitation and shall be clubbed with the original job card 
on being retrieved.

(3) The number of days of employment so provided 
shall be counted while computing 100 days of guaranteed 
employment per household.

[F.No. J-11013/2/2008-NREGA] 
AMITA SHARMA, Jt. Secy.

NOTE: Schedule II to the National Rural Employment 
Guarantee Act, 2005 (42 of 2005) has been 
amended vide following notification numbers:—
2. S.O. 802(E), dated 2nd April 2008.